SI.No.	State	Number of job seeker (15-29)	Placement effected
1	Arunachal Pradesh	25400	59
2	Assam	1477700	382
3	Manipur	435200	35
4	Meghalaya	22900	17
5	Mizoram	42700	285
6	Nagaland	37400	146
7	Tripura	333400	410
8	Sikkim *		
	Total	2374700	1334

for which the latest data is available and number of job seekers including youth placed through employment exchanges during 2007 in NER are given below:

* No employment exchange

Amenities to labourers engaged by army and para military forces in $J\&\ensuremath{K}\xspace$

4402. PROF. SAIF-UD-DIN SOZ: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the labourers engaged by Army and Para Military Forces in Jammu and Kashmir are covered fully under labour laws in respect of insurance, wages and other amenities; and

(b) in case it has not been done partially or wholly so far, within what period of time the needful will be done?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Like other States, Labour Laws have been extended to the State of Jammu & Kashmir and Civilian Workers. The labour engaged by Army, Paramilitary Forces in the State are fully covered under various labour laws in respect of wages and other amenities. In so far as insurance is concerned, as per provisions of Section 2 (9) of ESI Act, 1948, the Act does not apply to persons employed by Indian Naval, Military or Air-forces.

Labourers engaged in CWG not getting their dues

4403. SHRI A. ELAVARASAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the workers engaged in construction for the Commonwealth Games were not getting their dues and housed in over-crowded hovels without power, medical facilities, insurance cover etc.;

(b) whether it is also a fact that labour laws were violated by private contractors involved in the project and Government had failed to force private companies to abide by labour laws; and

(c) if so, the details thereof and the steps taken by Government to take care of those labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) It is not a fact that construction workers engaged in Commonwealth Games sites are not getting their dues and other benefits. Inspecting Officers keep a close watch on violation of labour laws at construction sites during their course of inspection. If any violations are noticed, necessary legal action is taken under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and other Labour Laws.

2. The number of inspection carried out and cases registered by the Labour Inspector regarding labour laws violations by various Government/private agencies and contractors engaged in Commonwealth Games (CWG) project sites during each of the last three years and the current years are as under:

Year	No. of Inspections	No. of prosecution cases filed
2007	1	1
2008	320	302
2009	560	457
2010	98	68

Violation of labour laws at GWG sites

4404. SHRI MANI SHANKAR AIYAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware of the alleged violations of laws relating to organized and unorganized labour employed at various Commonwealth Games sites;

(b) Government's reaction thereto; and

(c) the steps taken or proposed to be taken by Government in this regard to forestall any abuse of labour including child labour, so that the image of the country as a just employer is not sullied?